

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6570/2022

(Arising out of impugned final judgment and order dated 10-03-2022 in CRLA No. 1674/2019 passed by the High Court Of Judicature At Allahabad)

SANJEEV KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 97997/2022 - EXEMPTION FROM FILING O.T.)

Date : 02-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Abhish Kumar, AOR

For Respondent(s) Mr. Rajat Singh, AOR
Mr. Satyam Pandey, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Prabhat Kumar Rai, Adv.
Mr. Sunil Kumar Tomar, Adv.
Mr. Christopher Dsouza, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for respondent no.4 prays for and is granted four weeks and no more time to file counter affidavit.

As prayed, list the matter after four weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

